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**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-01/261/2025/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
The District & Sessions Judge,  
Bongaigaon

Dated Guwahati, the 09<sup>th</sup> January, 2025

Sub:- **Permission to avail Home Travel Concession (HTC)**

Ref:- Letter No.ADSJ (FTC). II-2/2024/3036, dated 19.12.2024

Madam,

With reference to the above, I am directed to inform you that Shri Bhupen Kumar Nath, Additional District & Sessions Judge (FTC), North Salmara, Abhayapuri has been allowed to avail HTC for the block period of 2022-2024 for travelling to his home town, Morigaon and return w.e.f. 27.12.2024 till 31.12.2024 along with his wife, Smti. Juri Rajkhowa and dependent daughter Nyasha Devi by the shortest possible route, as per existing Rules.

Shri Nath may be informed accordingly.

Yours faithfully,

*sd/-*

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-01/262-265/2025/A. Dated 09<sup>th</sup> January, 2025

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Bhupen Kumar Nath, Additional District & Sessions Judge (FTC), North Salmara, Abhayapuri.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*21/1/25*  
**REGISTRAR (VIGILANCE)**

*09/01/25*